

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
THIS THE 21st DAY OF SEPTEMBER, 2005
CIVIL CONTEMPT PETITION NO 79 OF 2005
In
Original Application No.1119 OF 1999

CORAM:

Hon.Mr. A.K. Bhatnagar, Membe(J)
Hon.Mr. D.R. Tiwari, Member (A)

Nagendra Pal, S/o Jashrath Singh, R/o village
Nauli, Post Pilkhana, district Firozabad.

.. Applicant

Versus

1 Shri Shriprakash, the then DRM, N.C Railway.
Allahabad.
2 Shri S.K. Chaudhary, DRM, NC Railway
Allahabad

.. Respondents.

ORDER

By Hon.Mr. A.K. Bhatnagar, J.M.

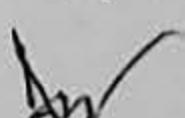
Shri Sudama Ram, counsel for the applicant.

This contempt petition has been filed for punishing the respondents for willful disobedience of the order passed on 6.8.04 in OA No.1119/99. We have gone through the order in which the following direction was made:

“This OA is being disposed of by giving direction to the respondents that in case his name is registered at page 19 of register No.3 of Permanent Way Inspector, Mainpuri as claimed by the applicant and that valid register in accordance with the various instructions, then they shall consider to re-engage the applicant as and when the vacancy arises as per his turn. In case the register as mentioned by the applicant in the amendment application is not in accordance with the instructions and rules of the railways, they shall pass an order to that effect under intimation to the applicant. This shall be done within a period of 4 months from the date of receipt of a copy of this order.

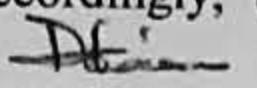
The OA is accordingly disposed of with no order as to costs.

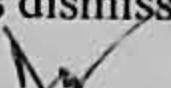
We have gone through the counter as well as Annexure A-III filed along with this OA dated 28.1.05. It is clearly stated in para 2 that the name of the applicant exists in the Live Casual Labour Register No.3 at page no.19 of the undersigned (SSE/P-Way MNQ). It is also stated in para 3 that the case of the applicant may be considered for re-engagement on his turn as and when vacancy arises and order of the Competent Authority is obtained.



We have heard the counsel for the applicant and we find no reason to issue notices to respondents as we find the order dated 28.1.05 filed as Annexure A-III is correctly passed in compliance of the order of this Tribunal.

Accordingly, the contempt petition is dismissed in limine.


MEMBER (A)


MEMBER (J)

Uv/

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